

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.521 of 1993

DATE OF JUDGMENT: 21st June, 1993

BETWEEN:

1. Mr. M.Yadagiri
2. Mr. C.Narayan
3. Mr. R.Jaihind Rao
4. Mr. K.Kuppu Swamy
5. Mr. C.Murgeshan

Applicants ..

AND

1. The Director General of Electrical  
EME (Civil), Army Headquarters,  
DHQ, New Delhi-11.
2. The Commandant,  
M.C.E.M.E., Trimulgherry, Lal Bazar,  
Secunderabad-15.

CDA Contingents Officer (AAO),  
Secunderabad. ..

Respondents

APPEARANCE:

COUNSEL FOR THE APPLICANTS: Mr. K.Sudhakar Reddy, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. N.V.Raghava Reddy, Addl.CGSC

CORAM:

Hon'ble Shri Justice V.Neeladri Rao, Vice Chairman  
Hon'ble Shri P.T.Thiruvengadam, Member (Admn.)

contd....

To

1. The Director General of Electrical and Mechanical Engineering, EME(Civil)  
Army Headquarters, D<sup>H</sup>Q, New Delhi-11.
2. The Commandant,  
M.C.E.M.E.Trimulgherry, Lal Bazar.  
Secunderabad. 15
3. The Area Accounts Officer(AAO)  
CDA (Controller Defence Accounts),  
Secunderabad.
4. One copy to Mr.K.Sudhakar Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Raghava Reddy, Addl. CGSC CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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26/8/83

Judgment of the Division Bench delivered by the Hon'ble Shri Justice V.Neeladri Rao, Vice-Chairman.

All these five applicants who are Boot Makers, filed this Application praying for a declaration that they are entitled to the pay in the payscale of Rs.260-400 from 1984 and the pay in the payscale of Rs.210-260 with effect from 22-8-1983 till 1984 as held by this Tribunal in O.As. 443/88, 46/93 and 270/93 with all consequential benefits.

2. While the posts in some of the trades were upgraded to the post carrying the payscale of Rs.260-400 with effect from 15-10-84, the same benefit was not given to the employees in other trades. This Tribunal had held in OAs 443/88, 46/93 and 270/93 that there was discrimination in not upgrading the posts in trades like Boot Makers and others and limiting it to only 11 trades. Hence the notional pay of the applicants in this O.A. has to be fixed in the payscale of Rs.260-400 as on 15-10-84.

3. This Tribunal is granting the monetary benefit from only one year prior to the filing of the application in all the cases where there is delay on the part of the applicants in approaching this Tribunal in such cases. As this O.A. was filed on 31-5-93 the monetary benefit has to be given from 31-5-93. The date of operation of this order is three months from the date of receipt of this order.

4. The O.A. is accordingly ordered at the admission stage. No costs.

(Dictated in open court)

P.T. Thiruvengadam  
(P.T.Thiruvengadam)  
Member/Admn.  
Dated: 21st June, 1993.

V.Neeladri Rao  
Vice-Chairman.

Deputy Registrar (J)  
2000/06/21

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CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 21 - 6 - 1993

ORDER/JUDGMENT:

M.A. /R.A. ....

in

O.A. NO. 521/93

T.A. No.

(w.p. )

Admitted and  
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.

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